C.P. (I.B) No. 181/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

Name of the Company:

Agarwal Coal Corporation Pvt Ltd

V/s.

Prashant Fabrics (India) Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Kilom M. Blahige

Adrocate

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July 3

2. JANK SKAHI

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## **ORDER**

Learned Advocate Mr. Kirankumar Bhatiya present for Operational Creditor/Petitioner. Learned Advocate Mr. Janak Shah present for Respondent.

Purshis filed by operational creditor seeking permission to withdraw.

Permission granted.

Petition is disposed of as withdrawn. No order as to costs.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of December, 2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL